

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA-2910 /2020

in

IB- 889/(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

....OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Ayush Sai, Advocate for Op. Creditor

For the Respondent/CD

: Mr. Nilotpal Shyam, Advocate for IRP (directors of the CD)

Mr. Mohd Nazim Khan, IRP

For the Intervener/RP

: Mr. Kunal Tandon and Ms. Richa Sandilya, Advocates for
HDFC Bank

ORDER

I.A. No.2910/2020 filed in IB-889/ND/2019 :

Counsel for the IRP is present. Counsel for the suspended board of directors is present. She is directed to supply the legible copies of the reply and documents as desired by the Counsel for the IRP. Thereafter, within one week, the Counsel for the IRP will file the Rejoinder, if any.

List on 02.11.2020.

-Sdr-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-Sdr-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA No.1640 /2020

in

IB- 889/ (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

..... CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener/RP :

Mr. Nilotpal Shyam, Advocate for IRP (directors of the CD).
Mr. Mohd. Nazim Khan, IRP.

ORDER

I.A. No.1640/2020 filed in IB-889/ND/2019 :

The IRP along with the Counsel is present. The Counsel for the Respondent is present. She is directed to file reply after receiving a soft copy of the Application from the IRP.

List the matter on 16.10.2020.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IA No.2724 /2020
in
IB- 889/ (ND)/2019

IN THE MATTER OF:

M/S. Sonal Anand

Vs.

International Trenching (P) Limited

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener/RP :

ORDER

I.A. No.2724/2020 filed in IB-889/ND/2019 :

This I.A. is already **disposed of** on 26.8.2020.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA No.1381 /2020

in

IB- 889/ (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: -

For the Respondent/CD

: Mr. Mohd. Nazim Khan, IRP

For the Intervener/RP

: Mr. Kunal Tandon and Ms. Richa Sandilya, Advocates for
HDFC Bank

ORDER

I.A. No.1381/2020 filed in IB-889/ND/2019 :

The Counsel for HDFC Bank is present. The Bank is one of the constituents of the COC and prayed for extension of the CIR Process. At this stage, the IRP along with the Counsel caused appearance and submitted that on an earlier point of time, the HDFC Bank had declined to seek the extension of the CIR Process.

In the circumstances, it is deemed appropriate to direct the IRP to send short notice to all the members of the COC for convening the meeting for deliberating on the issue with regard to extension of the CIR Process. The meeting shall be convened on 13th October, 2020 through visual hearing and the report shall be filed on 16th October, 2020.

List on 16.10.2020

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA No.766 /2020

in

IB-889 (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD : Mr. Mohd. Nazim Khan, IRP

For the Intervener/RP :

ORDER

I.A. No.766/2020 filed in IB-889/ND/2019 :

Counsel for the COC is present and prayed for the replacement of Insolvency Resolution Professional (IRP) on the basis of the Resolution that came to be passed in December, 2019. Therefore, there is a lapse of nine months.

Therefore, it is deemed fit to direct the IRP that the matter may again be placed before the COC for taking appropriate decision, as we have already given a direction in another IA to hold the COCs' Meeting on 13th October, 2020.

List the matter on 16.10.2020.

- Solr -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Solr -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA-1886 /2020

in

IB- 889/ (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener/RP :

:

: Mr. Nilotpall Shyam, Advocate for IRP (directors of the CD).

Mr. Mohd. Nazim Khan, IRP.

:

ORDER

I.A. No.1886/2020 filed in IB-889/ND/2019 :

The IRP along with the Counsel is present. The Counsel for the Respondent is present. She is directed to file reply after receiving a soft copy of the Application from the IRP.

List the matter on 16.10.2020.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
CA No.107 /2019
in
IB- 889/ (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand
Vs.
International Trenching (P) Limited

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:


For the Applicant/FC : Mr. Ayush Sai, Advocate for Op. Creditor
For the Respondent/CD : Mr. Nilotpal Shyam, Advocate for IRP (directors of the CD).
Mr. Mohd. Nazim Khan, IRP.
For the Intervener/RP :

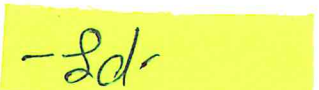
ORDER

C.A. No.107/2019 filed in IB-889/ND/2019 :

Counsels for both sides are present. It is stated that pleadings are complete.

The matter is posted for making final submissions on 16.10.2020.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107

IA No.872 /2019

in

IB- 889/ (ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

International Trenching (P) Limited

...OPERATIONAL CREDITOR

... RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 28.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Rajesh Rai, Mr. Manmeet Singh, Advocates

For the Respondent/CD : Mr. Nilotpall Shyam, Advocate for IRP (directors of the CD)
Mr. Mohd. Nazim Khan, IRP

For the Intervener/RP :

ORDER

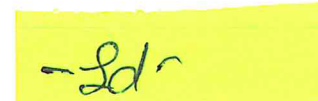
I.A. No.872/2019 filed in IB-889/ND/2019 :

The Resolution Professional along with the Counsel is present. The Counsel for Respondent 1 & 2 is present. Counsel for Respondent-3 is present and states that reply has already been filed, to which, the Counsel for the IRP is directed to file Rejoinder. The Counsel for R-1 & R-2 shall file reply within a week by giving an advance copy to the Counsel for the IRP. Thereafter, within one week, Counsel for the IRP may file Rejoinder, if any.

List on 16.10.2020.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit